

**IN THE COURT OF SHRI PULASTYA PRAMACHALA, SPECIAL JUDGE
CBI - 13, (PC ACT)
ROUSE AVENUE DISTRICT COURTS, NEW DELHI.**

CBI v. Dr. Arun Mohan

RC-DAI-2020-A-001, CBI, ACB, New Delhi

U/s. 120-B of IPC & Sec. 7 & 7A of PC Act, 1988 (As amended in 2018)

11.09.2020 (At 10:04 AM)

Presence: Sh. Neelmani, Id. PP for CBI along with IO/Insp. Sunil Kumar.

Sh. K.S. Negi, Id. counsel for applicant/accused Sh. Arun Mohan (A1).

Sh. Daljeet Singh (reader), Sh. Tarun Aggarwal (ahalmad) and Sh. Rajeev Kumar (P.A.) of this court.

(Through Cisco Webex Meeting App)

In continuation of previous order, hearing of this application is being hosted by Sh. Daljeet Singh, reader of this court and it is certified that audio and video quality of the hearing is satisfactory.

A reply on behalf of CBI was sent through e-mail by IO/Insp. Sunil Kumar. According to reply of CBI, IO has examined the contents of the seized mobile phone of the applicant and they have no objection, if the mobile phone is released to the applicant/accused.

In view of reply given by CBI, application of applicant Sh. Arun Mohan is allowed. IO is directed to return the original mobile phone to the applicant against receipt.

This order has been passed at my residential office and copy of digitally signed order is being transmitted to ahalmad electronically for compliance, intimation to IO and for uploading on the website.

(Pulastya Pramachala)
Special Judge (CBI-13), PC Act,
RADDC, New Delhi/11.09.2020